

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:892

ANSWERED ON:01.03.2013

COMPLIANCE OF CUSTOMS AND EXCISE LAWS

Jakhar Shri Badri Ram ;Patil Shri Pratik Prakashbapu;Rama Devi Smt.

Will the Minister of FINANCE be pleased to state:

- (a) the break-up of cases registered and penalties awarded under various Acts like Customs Act, 1962, Central Excise Act, 1944, etc. during each of the last three years and the current year till date, category-wise;
- (b) whether there has been a decline in such cases during the said period;
- (c) if so, the reasons therefor and the reaction of the Government thereto; and
- (d) the measures taken or proposed to be taken by the Government to ensure strict compliance of customs and excise laws?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (S.S. PALANIMANICKAM)

(a)to (d): Information is being collected and will be laid on the Table of the House.